

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 2353  
ANSWERED ON FRIDAY THE 09<sup>TH</sup> MARCH, 2018  
[PHALGUNA 18, 1939(SAKA)]**

**CCI ACTION ON ONLINE SEARCH ENGINE**

**QUESTION**

**2353. DR. C. GOPALAKRISHNAN:  
SHRI P. NAGARAJAN:**

**Will the Minister of CORPORATE AFFAIRS  
be pleased to state:**

**कारपोरेट कार्य मंत्री**

- (a) whether the Competition Commission of India (CCI) has recently imposed a fine of Rs.136 crore on internet search engine for its unfair business practices in the local market for online research and if so, the details thereof;**
- (b) whether the said company has paid the fine amount to the Union Government;**
- (c) if so, the details thereof and if not, the reasons therefor; and**
- (d) whether any other companies/corporates/Multi National Companies were also charged/fined by CCI for such unfair business practices in India during the last three years and if so, the details thereof?**

**ANSWER**

**THE MINISTER OF STATE FOR LAW AND JUSTICE  
AND CORPORATE AFFAIRS**

**(SHRI P. P. CHAUDHARY)**

**विधि और न्याय एवं कारपोरेट कार्य मंत्रालय में राज्य मंत्री**

**(श्री पी.पी.चौधरी)**

**(a) The Competition Commission of India (CCI), vide order dated 31.01.2018 in two cases registered separately namely Matrimony.Com Ltd. v. Google LLP & Ors [No.07/2012] and Consumer Unity & Trust Society (CUTS) v. Google LLC & Ors [No.30/2012], has held Google to be dominant in the market for online general search and online search advertising markets. The Commission imposed penalty of Rs.135.86 Crore on Google for anti-competitive behaviour for abuse of dominance.**

**(b) & (c) Google was directed by the Commission to deposit the penalty amount within a period of 60 days from the receipt of the order. The order was served upon Google on 08.02.2018.**

**(d) No other companies/corporates/Multi-National Companies have been charged/finned by the CCI for such unfair business practices in India during the last three years.**

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